

SUPREME COURT OF INDIA

Abdul Rashid Ibrahim Mansuri

Vs.

State of Gujarat

(K.T.Thomas and A.P.Misra JJ.)

12.10.1999

ORDER

The Text below is only a summarized version of the order pronounced

Appeals directed to be considered by a larger bench on the question whether search of the person envisaged under section [50](#) of the Narcotics Drugs and Psychotropic Substances Act, 1985 would encompass the gunny bags found in the auto rickshaw driven by accused, so as to attract the requirements of the provision.